

Seventeenth Loksabha

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Title: Regarding deputation of cadre officers- laid.

SHRI K. MURALEEDHARAN (VADAKARA): The Department of Personnel & Training proposals to amend Rule 6 of IAS (Cadre) Rules-1954 related to deputation of cadre officers, would undermine the Co-operative federalism and morale of the All India Service Officers. Many state governments and political parties have spoken out against the changes, opposing the proposal of the Centre. The amendments in the IAS Cadre rule will lead to the Central Government having greater control in the central deputation of all three All India Services (IAS). The Centre will have the power to depute civil servants to Central ministries without taking any approval from the state governments. Proposed amendments will induce fear psychosis among All India Service Officers in implementing policies of those State governments where political dispensation is different from ruling party at Centre. Hence, the proposed Amendment may be dropped for upholding the Co-Operative Federalism of India and the morale of AIS officers.